NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 43/(MAH)/2017 MA No.274/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES:

Gupta Energy Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. ASHISH PYASI Advocate
i/6 Dhis Lowis
Amociates

Lib
AZB & Parlners

<u>ORDER</u>

MA 274/2017 in CP 43/I&BC/NCLT/MB/MAH/2017

On the Application filed to replace the Interim Resolution Professional namely Mr. Charudutt Marathe, C/o Dhir and Dhir Associates, 406, 4th floor, BNG House, D.N. Road, Fort, Mumbai – 400001, Registration No.IBBI/IPA-001/I0-00605/2016-17/2014 and email ID: charuduttm@yahoo.co.in_with_Mr. T. Sathisan,

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having registration number IBBI/IPA-001/IP-P00105/2017-18/10212 as Insolvency Resolution Professional basing on the Resolution passed by CoC, this Bench hereby, under section 22 (2), forwards the name of Mr. T. Sathisan, having registration number IBBI/IPA-001/IP-P00105/2017-18/10212 as Insolvency Resolution Professional to Insolvency & Bankruptcy Board of India for confirmation, so that he will be appointed as IRP looking at the recommendation made by the Insolvency & Bankruptcy Board of India. Until such time, the Interim Resolution Professional will continue as before.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKAŠHKUMAR Member (Judicial)